

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-III (SPECIAL BENCH)

ITEM No. 311

IA-441/2021,

In

IB-1097(ND)/2020

IN THE MATTER OF:

ASREC (India) Ltd.

.... Petitioner/Applicant

Vs.

Tarun Kapoor

.... Respondent

Order under Section 95 of the Insolvency and Bankruptcy Code, 2016

Order delivered on 11.07.2024

CORAM:

SHRI BACHU VENKAT BALARAM DAS

HON'BLE MEMBER (JUDICIAL)

SHRI ATUL CHATURVEDI

HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the RP

: Mr. Kamal Agarwal, Mr. Atul Sharma Advs.

ORDER

Due to paucity of time, the matter is adjourned to **23.07.2024.**

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(ATUL CHATURVEDI)

MEMBER (TECHNICAL)

Malik